

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1507  
ANSWERED ON:21.08.2012  
AMENDMENT IN IPC  
Amlabe Shri Narayan Singh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether bribery cases in the working of the private sector comes under penal provisions;
- (b) if so, the details thereof; and
- (c) if not, the measures taken by the Government to amend the relevant portions of the Indian Penal Code (IPC) to accommodate the same?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): Presently, the Indian Penal Code, 1860 does not provide penalty provision for bribery in private sector. However, as India is a signatory to the United Nations Convention against Corruption (UNCAC) and Article 12 of the UN Convention against Corruption relates to corruption in private sector, therefore in order to bring the domestic laws in conformance with the Article 12 of UNCAC, there is a proposal to amend the Indian Penal Code, 1860 to make bribery in private sector a criminal offence. Since the Criminal Law and the Criminal Procedure fall in the Concurrent List to the Seventh Schedule to the Constitution of India, taking a view on the proposal is subject to receipt of the comments from all the State Governments/UT Administrations.